CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.510/MP/2026 along with IA No. 170/2026

Subject	:	Petition under Section 79 of the Electricity Act, 2003 seeking extension of Scheduled Commissioning Date of 600 MW Solar Power Project on account of Force Majeure Events under the PPAs dated 10.9.2020 and consequent directions against CTUIL not to revoke connectivity granted to the Petitioners, on account of the force majeure events, amongst other reliefs.
Petitioner	:	Adani Renewable Energy Holding Seventeen Limited and Anr.
Respondents	:	Central Transmission Utility of India Limited (CTUIL) and Ors.
Date of Hearing	:	**27.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Amit Kapur, Advocate, Adani Renewable Shri Hemant Singh, Advocate, Adani Renewable Shri Lakshyajit Singh, Advocate, Adani Renewable Shri Anant Ubeja, Advocate, Adani Renewable Ms. Lavanya Panwar, Advocate, Adani Renewable Ms. Srishti Khindaria, Advocate, CTUIL Shri Aashish Anand Bernard, Advocate, MPPMCL Shri Paramhans Sahani, Advocate, MPPMCL

Record of Proceedings

At the outset, learned counsel for Respondent No.3, MPPMCL, sought two weeks' time to file a reply. The learned counsel for the Petitioners also sought two weeks' time thereafter to file rejoinders.

2. Considering the request of the learned counsel for the parties, the Commission allowed the Respondent, MPPMCL, to file its reply within two weeks with a copy to the Petitioners, who may file their rejoinders, if any, within two weeks thereafter. In the interim, the parties shall maintain the *status quo* till the next date of hearing.

3. The Petition, along with IA, will be listed for hearing on **19.1.2027.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)